CENTRAL ADMINISTRATIVE TRIBUNA PRINCIPAL BENCH

> CCP(Civil) No.112/96 in G.A.NO.1670/95

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member(n)

New Delhi, this 4th day of July, 1996

Shri Vikram Singh s/o Shri Budhai Dass Peon/Jamadar R/o Qr. No.179/C-4 Basant Lane Railway Colony Paharganj NEW DELHI.

Applicant

(In person)

'A. '

A

Vs.

- 1. Vineet Kumar Jain General Secretary I.h.C.H., N.Rly. New Welhi.
- 2. Vijay Kumar Aggarwal General Manager Northern Railway Baroda House NEW DELHI.
- 3. Gianandra Kumar Khare Chairman Railway Board Rail Bhawan NEW DELHI.

Respondents

(By Shri Rajeev Sharma, Advocate)

U R D E R(Oral)

This Contempt Petition arrises out of the order dated 1.2.1996 in CA No.1670/95, wherein, the Respondent No.2 and 3 have been directed to consider the issues involved and dispose of them by a detailed speaking and reasoned order within three months from the date of receipt of a copy of the Judgment and to indicate in that order is the manner in which the period from 28.3.1995 till the date of the order will be treated. It is alleging that these directions have not been complised with by the respondents the Fetitioner project.



that the action may be taken against the respondents for wilful defiance of the orders of the Tribunal under the Contempt of Court bot. The respondents in their reply have contended that the respondents have followed the directions and passelthe speaking order considering each of the issues involved and that inspite of their best efforts to have the order communicated to the applicant by sending through Special Messenger and then by Speed Post as well as Registered Post with A/D, the order could not be served on the Petitioner as the same was refused to be accepted. The learned counsel for the respondents produced before us for our perusal today two covers sent to the Petitioner, one by Registered Post other by Speed Post. Both are returned to the sendor with endorsement that it was refused. A copy of the order/as directed by the Tribunal has also appended to the reply.

in person and the learned counsel for the respondents and have also perused the pleadings. We find that the respondents have complied with the order by passing a speaking order covering the issues, as directed by the Judgment. The decision taken by the respondents may not be to the liking of the fetitioner or otherwise the Petitioner may not be satisfied with the reply given. There is no direction in the order that the order to be passed by the respondents should be in a particular manner, but the direction is that

 $\sqrt{}$

(A.V.HARIDASAN VICE_CHAIRMAN(J)

The order might be they should give a speaking order. In case, he as desired by the Petitioner or otherwise. is not satisfied by the order, the remedy open for him is to challenge the same in an appropriate proceedings.

In view of the above observations, we find that 3. there is absolutely no reason to initiate any action against the respondents under the Contempt of Court Act as they have complied with the directions. A copy of the order passed by the respondents is now being handed over to the applicant in the open court. If on a perusal of the order the petitioner considers that he has any sensiting grievance, it is open to him to seek appropriate remedy in proper proceeding available in that behalf. Civil Contempt Pitition is dismissed and the notice issued to the respondents is discharged.

ME MBER(A)

/RAO/

() A

a

0